

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 421/MP/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.

Petitioner : SEIL Energy India Limited

Respondent : TGPCC and 2 ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, SEIL Energy India Limited
Shri Sayan Ghosh, Advocate, SEIL Energy India Limited
Ms. Swapna Seshadri, Advocate, TGPCC
Ms. Aishwarya Subramani, Advocate, TGPCC
Ms. Harsha V Rao, Advocate, TGPCC
Shri Vaibhav Sharma, Advocate, TGPCC

Record of Proceedings

The case was called out for a virtual hearing.

2. Due to a paucity of time, the matter could not be taken up for a detailed hearing. However, the learned counsel for the Petitioner submitted that the Respondent Discoms, in its reply dated 11.11.2025 have admitted an additional amount of Rs. 4.12 crore as against the amount of Rs. 22.46 crore claimed by the Petitioner.
3. The Petition shall be listed for hearing on **14.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

